

Atkot Jangvad in Rajkot district on Rajkot-Bhavnagar highway for exploration of oil and natural gas;

(b) if so, the rent paid to the farmers;

(c) whether no experimental bores were drilled on these hoard land and if so, the reasons therefor;

(d) the total cost of the entire project undertaken; and

(e) the results of the explorations and the reasons for abandoning the project?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) ONGC had paid Rs. 4, 60, 317<sup>1</sup>/<sub>2</sub> as rent, inclusive of restoration charges.

(c) Upon assessment of the total geological and geophysical data of the area no well was drilled.

(d) Rs. 23, 04, 043/-

(e) The results were discouraging and, therefor, further efforts were discontinued.

#### **Allotment of Seats on Population Basis**

2826. SHRI J. CHOKKA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the order issued by the President of India under Article 371(D) of the Constitution of India requires the State of Andhra Pradesh to allot the seats among the three regions of the state in professional courses of State-wide institutions on the basis of population of the three regions;

(b) whether the present allocation is

based on 1971 census;

(c) whether the said allocation has not been changed after the census of 1981 and 1991 with the result the students of some regions are benefited at the cost of others; and

(d) if so, whether the Union Government have advised the State Government to change the allocation according to latest census?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. JACOB). (a) to (d). The information is being collected from the State Government of Andhra Pradesh and the same will be laid on the Table of the House.

#### **Letters from M.Ps.**

2827 SHRI RAJNATH SONKAR SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the replies given to Unstarred Question Nos. 3445, 125 and 9263 dated April 4, 1990, July 15, 1991 and May 6, 1992 respectively regarding letters from the MPs and state:

(a) whether the information has since been collected and if so, the details thereof;

(b) if not, the reasons thereof;

(c) the total number of letters received, M.P. - wise between July 15, 1991 to - date and the number of letters that have been replied and the letters that are still pending and since when;

(d) whether the letters are generally not being acknowledged and if acknowledged at all it takes nearly 30-45 days to acknowledge them; and

(e) if so, the reasons therefor?

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) to (e). During the period 15th July, 1991 to 30th November, 1992, 25, 184 letters were received from the Members of Parliament by the Minister of Urban Development and Minister of State for Urban Development. Bulk of these letters were recommendatory letters for the cut-off - turn allotment of residential accommodation to Government employees. However, the letters relating to policy matters and important issues are acknowledged and replies sent expeditiously. The receipts, acknowledging these and sending replies to the letters from Members of Parliament of a continuous process and efforts are made to take action on these letters as early as feasible.

#### Repair of Roads in Delhi

2828 SHRIMATI SARAJU DUBEY:  
SHRI SHAR D YADAV:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether roads in Delhi are inspected periodically to carry out repair of damaged roads;

(b) when such inspection was done last and details of roads identified for repair;

(c) whether the repair of roads has since been started; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) to (d). Inspection of roads and repairs is a continuous process. The local bodies and Delhi Development Authority identify roads in their areas for periodic maintenance and carry out required repairs within available budget.

#### Ban on Sale of Mosquito Mats

2829. SHRI SATYA DEO SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government are aware that various mosquito mats being used to the country for repelling mosquitos are harmful to human health;

(b) if so, whether the Government propose to ban the sale of these mosquito mats; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY PAMACHANDRAN): (a) No, Sir. Allethrin based mosquito mats have been registered under the insecticide Act, 1968 after considering the human safety aspects.

(b) and (c) In view of reply to part (a) these questions do not arise.

#### Meeting of Indo-Iran Joint Commission

2830. SHRI DHARAM PAL SINGH MALIK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the salient features of the agreement regarding laying of gas pipeline via Iran between the erstwhile U.S.S.R. and India, as per the decision taken in the sixth meeting of the Indo-Iran joint commission; and

(b) whether there is a possibility of special benefit to India by the clauses of the agreement?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). In the Sixth Meeting of the Indo-Iran Joint Commission, it was agreed that a technical study be carried out on the proposal for setting up a gas pipeline from Iran to India.